

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 1155  
TO BE ANSWERED ON 11.02.2019**

**EMPLOYEES WORKING ON CONTRACTUAL BASIS**

**1155. DR. KIRIT SOMAIYA:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether it is true that a large number of employees are working on contractual basis in various Ministries, Departments and subordinate offices of the Government of India;**
- (b) if so, the details thereof, Ministry/Department-wise;**
- (c) whether these employees are recruited by the Government or outsourced from private service provider, if so, the details thereof, Ministry/Department-wise;**
- (d) whether it is true that in some Ministries/Departments employees are working on contractual basis year after year without getting any break, if so, the details thereof, Ministry/Department-wise;**
- (e) whether appropriate procedure was followed while recruiting these contractual employees, if so, the details thereof; and**
- (f) whether all these employees have been brought under EPF/ESIS/ESIC scheme and if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) & (b): No Centralized data of employees working on contractual basis is maintained. These employees are engaged by the establishments based on their individual requirements.**

**(c) to (e): Contract is not a regular mode of appointment. A Ministry or Department may outsource certain services in the interest of economy and efficiency as per guidelines contained in General Financial Rules.**

**(f): Contract workers engaged in Central Government Offices are covered under purview of EPF/ESIS/ESIC Schemes as per the provisions of the relevant Acts.**

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